

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1781(ND)/2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.05.2019

NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha Infratech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Sachin Jain and Ms. Isha Aggarwal, Advocates

Present for the Respondent: Ms. Juhi Bhambhani and Mr. Kunal Godhwani, Advocates

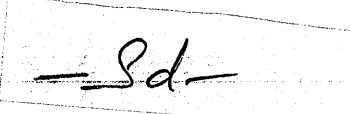
ORDER

Ld. Counsel for the Financial Creditor submits that a compromise has been effected between the parties pursuant to which they have received post-dated cheques.

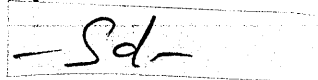
In view of the same, Ld. Counsel for the Petitioner submits that he has instructions to withdraw the present petition, subject however with liberty to revive the petition in the event of any cheque being dishonoured.

Dismissed as withdrawn. Liberty granted.

Disposed off accordingly.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)